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(2025) 12 SHI CK 0005

Himachal Pradesh HC

Case No: Civil Writ Petition No 19288 Of 2025

Prithi Pal Singh APPELLANT

Vs

HRTC And Ors RESPONDENT

Date of Decision: Dec. 8, 2025

Hon'ble Judges: Jyotsna Rewal Dua, J

Bench: Single Bench

Advocate: R.L.Verma, Panku Chaudhary, Virender Singh Kanwar

Final Decision: Disposed Of

Judgement

Jyotsna Rewal Dua, J

CMP No. 29755 of 2025

1. For the reasons stated in the application, the same is allowed. Delay in refilling the writ petition is condoned.

CWP No. 19288 of 2025

- 2. Notice. Mr. Virender Singh Kanwar, learned counsel, appears and waives service of notice on behalf of the respondents.
- 3. With the consent of learned counsel for the parties, the matter is heard at this stage.
- 4. Petitioner seeks applicability of Suresh Kumar and others Vs. Himachal Road Transport Corporation and another[O.A. No. 797 of 2016 decided on 10.12.2018]. Learned counsel for the petitioner submits that in this regard, petitioner has preferred a representation dated 10.03.2025 (Annexure P-5) to the respondent/ Competent Authority. Learned counsel urther submits that the petitioner would be content in case the respondent /Competent Authority is directed of decide the aforesaid representation within a fixed time schedule. Learned counsel for the respondents is not averse to this prayer.

5. Having regard to the afore-submissions, but without examining the merits of the matter, this writ petition is disposed of with direction to the respondent/ Competent Authority to consider and decide the aforesaid representation of the petitioner dated 10.3.2025 (Annexure P-5) in accordance with law and keeping in view the aforesaid decision, within a period of six weeks from today. The decision so arrived at shall also be communicated to the petitioner.

The writ petition stands disposed of in the above terms, so also the pending miscellaneous application(s), if any.